

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.
Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Financial Creditor : Mr. Nesar Ahmad, PCS
Mr. Rajesh Kumar, AGM
Mr. Ahsan Ahmad, Adv.
For the Respondent : Mr. Kapil Sankhla, Ms. Meghna Sankhla,
Mr. Mayank Wadhwa, Mr. Shanshak Mishra,
Advs.

ORDER

Pleadings in this matter are complete as the rejoinder by the petitioner has been filed. A copy thereof has furnished to the counsel opposite.

List for arguments on 25.04.2018.

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(M.M.KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)